

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION No-† 2328

TO BE ANSWERED ON- 13/12/2021

**IMPLEMENTATION OF FOREST RIGHT ACT - 2006**

†2328. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the current status of the implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2003;
- (b) whether the Government has received complaints about the distribution of ownership documents in the implementation of the said Act;
- (c) if so, the details thereof; and
- (d) the State-wise details of the follow up action taken by the Government thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESHWAR TUDU)

**(a):** The implementation of forest rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and recognition of forest rights thereunder is a continuous activity and is implemented by the State Governments.

**(b) to (d):** As per the provisions of the Act and Rules framed thereunder, the onus of implementation of the Act lies at the level of the State/UT Governments. The complaints received by the Ministry, if any are sent to respective State Governments since they are responsible for the implementation of the Act. The Ministry maintains a regular monitoring of the progress in the recognition of rights and vesting of titles across all the States/UTs in the form of Monthly Progress Report (MPR) which is also published on the website of the Ministry.

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